

*Disturbances in
Maharashtra*

श्री अटल बिहारी वाजपेयी : जब आप ने मुझे मामला उठाने दिया और मंत्री महोदय सदन में कुछ कहना चाहते हैं

अध्यक्ष महोदय : जब काल अटेंशन मोशन है और आप का भी है तो दोनों बातें आ जायें, इस में क्या एतराज है ?

श्री स० मो० बनर्जी (कानपुर) : जब नियम 377 में आप ने परमीशन दी है तो मंत्री महोदय को जवाब देने दीजिये ।

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, अगर मंत्री जी कुछ कहना चाहते हैं तो आप उन को कहने दीजिये ।

SHRI JAGJIWAN RAM : The matter has been raised. Either the matter should not have been permitted to be raised, or, if it has been raised it has been raised now - I would like to clarify it. The position is this. This year, for the first time, we are having the National Food Congress. We have invited people who have a standing in the country in their individual capacity and also representatives of the State Governments.

Mr. Gurnam Singh has been invited in his individual capacity.

SHRI HEM BARUA : He is neither an economist nor Chief Minister nor anybody else now.

SHRI JAGJIWAN RAM : He is a public man.

SHRI NATH PAI (Raipur) : Which public men qualify for this invitation ?

SHRI JAGJIWAN RAM. Those who have experience of food and agriculture and who have themselves done that. But that does not preclude the State Government, because he does not represent the State Government. That way, other people have also been invited who belong to some party other than the party in power in the State Government and I do not think any other State Government has taken objection to it. Perhaps this has arisen due to some

misunderstanding. It has been said that Mr. Gurnam Singh is going to preside over the conference. That is entirely incorrect because it is being presided-over by me. I am the President of the Congress. In my absence, the Minister of State will preside. Usually the practice in such conference is that they break into a number of sub-committees. Mr. Gurnam Singh will preside over one of the sub-committees. Last night, I think after that letter was received by the Minister of State, a reply has been sent. We have not released our reply to the press. He released his letter to the press before we received it. I am sure after our clarification, the misunderstanding under which he was suffering will be removed and I still appeal to him to attend the Congress.

SHRI NAMBIAR (Tiruchirappalli) : Is it so unimportant, Sir ? The have stopped in the south. There was an agitation due to the treatment meted out to the firemen after the 1968 strike. I would request you to call the Railway Minister and ask him to make a statement.

Mr. SPEAKER: Why don't you give something to me in writing ? (*Interruption*).

SHRI G. VISWANATHAN (Wandiwash) : I have given notice of a motion about it. (*Interruption*).

Mr. SPEAKER: There is a statement by the Minister and I do not think there is any use of a calling attention motion on this regarding Punjab (*Interruptions*).

13.28 hrs..

RE : COMMUNAL DISTURBANCES
IN MAHARASHTRA

SHRI M. MUHAMMAD ISMAIL (Manjeri) : I sent an adjournment motion yesterday with regard to the communal disturbances in Maharashtra. I have received telegrams from Bombay that the disturbances are spreading and that is confirmed by the newspapers this morning. You said yesterday that you will consider the question of admitting the adjournment motion. What we

[Shri M. Muhammad Ismail]

now find is, tomorrow you are allowing a discussion of short duration under Rule 193, on not only the present disturbances but on the whole gamut of communal disturbances in the country.

Mr. SPEAKER: Yesterday I said that I would put it before the Business Advisory Committee. There was some difficulty about it. The matter is important and urgent discussion is requested. But I very much doubted whether this subject, which was within the jurisdiction of the State Government could be discussed through an adjournment motion. I was very clear about it but still I wanted to be more sure. There was a calling attention notice also. I laid this before the Business Advisory Committee. There was a unanimous decision there that we will have a discussion under Rule 193 for three hours tomorrow and there will be enough opportunity. Where there has been a doubt about the admissibility, this has been the practice. There was a very genuine doubt in my mind. Therefore, we have fixed the discussion tomorrow.

SHRIMATI TARKESHWARI SINHA (Barh): I would like to submit that when riots took place in Ahmedabad a delegation of the Members of Parliament visited that place. I think what has taken place in Maharashtra is probably more serious than what has happened in Ahmedabad... (interruptions) Sir, you yourself know that a parliamentary delegation visited that area and it went a long way... (interruptions)

Mr. SPEAKER: I would request her to resume her seat. Now, papers to be laid on the Table.

13.30 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS AND RULES UNDER FORWARD CONTRACTS (REGULATION) ACT AND NOTIFICATION UNDER TRADE AND MERCANDISE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, on behalf of Shri Raghunatha Reddy, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 6 of the Forward Contracts (Regulation) Act, 1952:
 - (i) S.O. 1192 published in Gazette of India dated the 26th March, 1970. [Placed in library. See No. LT-3471/70.]
 - (ii) S.O. 1193 published in Gazette of India dated the 26th March, 1970. [Placed in library. See No. LT-3472/70.]
- (2) A copy of the Forward Contracts (Regulation) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1231 in Gazette of India dated the 4th April, 1970, issued under section 28 of the Forward Contracts (Regulations) Act, 1952. [Placed in library. See No. LT-3473/70.]
- (3) A copy of the Notification No. S.O. 1355 (Hindi and English versions) published in Gazette of India dated the 11th April, 1970, making certain amendment to Notification No. S.O. 2601 dated the 25th November, 1951, issued under section 5 of the Trade and Merchandise Marks Act, 1958. [Placed in library. See No. LT-3474/70.]

13.31 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTIETH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move:—